

Pvt. (subsequently changed to M/s Supertech Infra Ltd.) for acquisition of land & construction of commercial Hub at Integrated Industrial Estate, SIDCUL, Haridwar. The land was acquired by the borrower from SIDCUL through the auction process. The original time schedule alongwith interest rates of repayment period of the loan sanctioned are as under:-

- Original Time Schedule for construction (Moratorium)- 2 years.
- Original Time Schedule for repayment - 8 years
- Total repayment period including Moratorium / construction period. - 10 years
- Original rate of interest (floating) - 12.75 %

Out of the sanctioned loan, HUDCO released Rs. 59.42 crores in different instalments at various interest rates varying from 13.75% to 16.00% (floating) p.a. Since the prepayment was made by the borrower in different instalments, HUDCO's rate of interest at the time of prepayment was 13.5% (floating) during the period 26.12.2009 to 31.12.2009 and 13.25% (floating) during the period 01.01.2010 to 05.01.2010.

(b) HUDCO has reported that the reasons intimated by the company for prepayment are i) Higher rate of interest of HUDCO compared commercial banks; and ii) Additional requirement of funds for the project.

(c) No, Sir. The prepayment was not done through loan from Corporation Bank but through a consortium of UCO Bank and Punjab National Bank (PNB). The borrower got the sanction of Rs. 125.00 crores from the consortium of UCO Bank and Punjab National Bank and made prepayment of HUDCO loan in January 2010.

(d) HUDCO has reported that they have been informed by M/s Supertech Infra Ltd. that the loan was availed by them at an interest rate of 13.25% with an option to avail term loan denominated in US dollars which may further reduce the rate of interest to 12.50%

(e) and (f) No, Sir. HUDCO has reported that they sanctioned & disbursed loan to M/s Assotech-Supertech JV for a residential project at Pantnagar on the security of equitable mortgage which was accepted after obtaining the title investigation report and due diligence.

The release of loan was made only on receipt of original title documents and creation of other stipulated securities.

#### **PIOs in Spain and Italy**

2976. SARDAR TARLOCHAN SINGH: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the number of people of Indian origin who are in Spain and Italy with valid passport or otherwise;
- (b) the number out of them that have got citizenship or work permit during last three years;
- (c) the number of applications for verification of certificates of them that are pending with Indian Embassies; and
- (d) the role of Indian Missions to help them?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) As per information available there are around 30,000 Persons of Indian Origin in Spain and around 99,127 in Italy.

(b) Exact number of Indian nationals who have got citizenship or work permit in Italy and Spain is not available. However, Embassy of India, Rome has reported that in the last three years 293 Indian nationals have surrendered their Indian citizenship on acquiring foreign nationality.

(c) No applications for verification of certificates are pending with our Embassies in Spain and Italy.

(d) Indian nationals are provided prompt assistance and consular services by the Missions.

#### Number of Special Mentions

†2977. DR. RAM PRAKASH: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) the number of special mentions laid down in the Rajya Sabha from 1st April, 2009 to 22nd December, 2009 department wise;
- (b) the number of answers given to these mentions department wise; and
- (c) by when the answer to remaining special mentions is likely to be given, the reasons for not answering them within the stipulated time?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) During the period from 1st April, 2009 to 22nd December, 2009, 344 Special Mentions were raised in Rajya Sabha. Out of these, replies in respect of 118 Special Mentions have already been sent by the Minister (s) in-charge to the Members concerned. The replies to 226 Special Mentions are still pending with various Ministries/Departments for various reasons. Concerned Ministries/Departments have been advised to dispose off the pending matters expeditiously. Ministry/Department-wise details are given in Statement.

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†Original notice of the question was received in Hindi.